

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT
COURT, NEW DELHI**

**Application No. Misc. DJ 29/2020
CBI Vs. Rajesh Maroo**

05.09.2020

Order on application for revival of appeal

ORDER

1. A criminal appeal dated 02.07.2016, was filed by CBI against the acquittal order dated 22.09.2015, passed by Ld. CMM, East District, KKD Court, Delhi, alongwith an application for condonation of delay before the Court of Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi.
2. Vide order dated 14.12.2016, Court of Ld. District & Sessions Judge, being Appellate Court had condoned the delay in filing of the appeal.
3. The accused/respondent therein filed a revision before the Hon'ble High Court against two orders i.e. dated 14.12.2016 and 16.02.2017 passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi.
4. While the said revision was pending, the appeal was directed to be consigned to record room, awaiting the final outcome of the said revision petition, and with liberty to the parties to get the appeal revived, is so required.
5. Vide order dated 20.05.2019, Hon'ble High Court was pleased not to interfere with the order dated 14.12.2016.
6. So far as the order dated 16.02.2017 was concerned, the Hon'ble High Court after making some observations, issued certain directions regarding production of some records and the revision stood disposed in terms thereof.

7. In view of the disposal of the said revision petition, the main appeal filed by the CBI needs to be revived.
8. Accordingly, **it is now directed that the criminal appeal titled as CBI Vs. Dr. Rajesh Kumar Maroo be revived and restored to its original number.**
9. **The appeal is hereby assigned to the Court of Sh. Virender Bhatt, Ld. Special Judge (PC Act) (CBI)-15, Rouse Avenue District Court, New Delhi, for disposal in accordance with law.**
10. **Ld. Public Prosecutor for CBI is directed to appear before the transferee Court on 08.09.2020 at 10.30 AM.**
11. **Application file be consigned to Record Room after completion of due formalities.**
12. A copy of this order be provided to Ld. Public Prosecutor for the CBI through electronic mode.
13. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

**Announced through video conferencing
today on 05.09.2020**

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

CC No. 126/2019

FIR No. 03/2009

PS: ACB, Delhi

State Vs. Rajeshwari Chauhan & Others

05.09.2020

Present: None for the State.

Accused Rajeshwari Chauhan (A-1), Mahesh Sharma (A-2), R. K. Sharma (A-3), Deepika Chauhan (A-4) and I. S. Pimoli (A-5) in person.

Proceedings against accused V. S. Awasthi (A-6) stands abated.

Sh. Sunil Kapoor, Advocate for A-1 and A-4.

Sh. Dhruv Shukla, Advocate for A-1, A-2 and A-3.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Case has been received from the Court of Sh. Dig Vinay Singh, Ld. Special Judge (PC Act) (ACB)-02, Rouse Avenue District Court, New Delhi vide proceedings dated 02.09.2020.

File perused.

In view of the observations made i.e. the personal reasons cited in proceedings dated 02.09.2020, the instant matter stands withdrawn from the Court of Sh. Dig Vinay Singh, Ld. Special Judge (PC Act) (ACB)-02, Rouse Avenue District Court, New Delhi and is assigned to the Court of Ms. Kiran Bansal, Ld. Special Judge (PC Act) (ACB)-01, Rouse Avenue District Court, New Delhi, to deal with in accordance with law.

Parties are directed to appear before the transferee Court on 07.09.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects to the Court concerned, after completion of due formalities.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.09.2020

**CC No. 47/2019
CBI Vs. N. K. Mittal**

05.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Sh. Harsh Kumar Sharma, Advocate for the accused.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Part submissions heard.

It is submitted by Ld. Counsel for the accused that he wants to file synopsis. Let the same be filed electronically.

Ld. Sr. PP is also at liberty to file the same electronically.

Ld. Defence Counsel further submits that in case any further submissions would be required, he has no objection to the hearing through VC. He further submits that he done many VC arguments etc. before the Hon'ble High Court as well as Hon'ble Supreme Court.

Accordingly, list on 09.09.2020 at 02.30 PM for further hearing through VC.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/05.09.2020

**CC No. 78/2019
CBI Vs. N. K. Mittal and Another**

05.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Sh. Harsh Kumar Sharma, Advocate for the accused.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Part submissions heard.

It is submitted by Ld. Counsel for the accused that he wants to file synopsis. Let the same be filed electronically.

Ld. Sr. PP is also at liberty to file the same electronically.

Ld. Defence Counsel further submits that in case any further submissions would be required, he has no objection to the hearing through VC. He further submits that he done many VC arguments etc. before the Hon'ble High Court as well as Hon'ble Supreme Court.

Accordingly, list on 09.09.2020 at 02.30 PM for further hearing through VC.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/05.09.2020

**Misc. DJ ASJ No. 29/2020
CBI Vs. Rajesh Maroo**

05.09.2020

Present: Sh. Amit Kumar, PP for CBI.

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Vide my separate order passed today, the instant application stands allowed.

The appeal in question stands revived and assigned to the Court of Sh. Virender Bhatt, Ld. Special Judge (PC Act) (CBI)-15 for disposal in accordance with law.

Ld. PP for CBI is directed to appear before the transferee Court on 08.09.2020 at 10.30 AM.

Application file be consigned to Record Room after completion of due formalities.

A copy of the detailed order be provided to Ld. Public Prosecutor for the CBI through electronic mode.

A copy of detailed order and this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADDC/ND/05.09.2020